

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**COMPANY APPEAL(AT) NO.192 OF 2019**

**IN THE MATTER OF:**

Enness Capitals Pvt Ltd & Ors

Appellants

Vs

Hyderabad Securities and Enterprises Ltd & Ors

Respondents

**For Appellant:-** Dr. S.V. Ramakrishnan and Mr. Anand Singh Sengur,  
Advocates.

**For Respondents:-** Mr.Arun Kathpalia, Sr. Advocate for Respondent No.1 to  
3 and Respondent No.5 to 13. Mr. Amol Sharma, Advocate for Respondent  
No.19. Mr. Y. Suryanarayana, Advocate for Respondent No.14 to 17.

**ORDER**

**28.08.2019** - Mr. Arun Kathpalia, Senior Advocate submits that he is representing Respondent No.1,2,3,5 to 13. Mr. Y. Suryanarayana, Advocate submits that he is representing Respondent No.14 to 17. There is no appearance on behalf of Respondent No.4 and 18 despite service of notice.

2. Reply affidavit be filed by the Respondents within three weeks. Rejoinder, if any within two weeks thereafter.
3. Post the appeal for admission on **16<sup>th</sup> October, 2019.**

(Justice Bansi Lal Bhat)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

BM/NN